

LIR No. 8541/10
Sunil Rai vs M/s Blue Dart Express Ltd.

09.09.2020

Present:

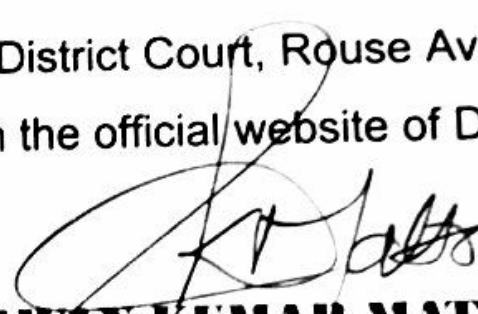
None for the workman.

Ms.Raavi Birbal, AR for the management.

The matter is fixed for today for filing an application for amendment, by the workman, but today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose on 05.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.09.2020

LID No. 460/19

Arun Kumar vs Relaxo Footwears Ltd and ors.

09.09.2020

Present: None for the workman.

The matter is fixed for today for filing an application for amendment by the workman, but today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for the same purpose on 17.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.09.2020

LIR No. 1410/19

Mukesh Kumar vs Sikand Standley Enterprises Pvt Limited

09.09.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing the rejoinder and framing of issues on 10.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.09.2020

LIR No. 3388/17

Kavita vs G.D. Food Manufacturing (India) Pvt. Ltd.

09.09.2020

Present: None for the parties.

The matter is fixed for evidence of the ~~worwokman~~^{workwoman}, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the worwokman on **16.08.2021**. Workwoman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.09.2020

LIR No. 3389/17

Anwara vs G.D. Food Manufacturing (India) Pvt. Ltd.

09.09.2020

Present: None for the parties.

The matter is fixed for evidence of the workwoman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workwoman on **16.08.2021**. Workwoman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

09.09.2020

LIR No. 3390/17

Sandhya Devi vs G.D. Food Manufacturing (India) Pvt. Ltd.

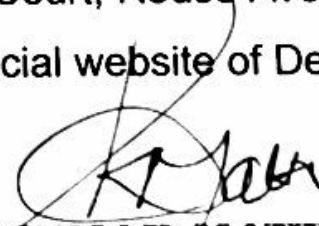
09.09.2020

Present: None for the parties.

The matter is fixed for evidence of the workwoman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workwoman on **16.08.2021**. Workwoman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.09.2020

LIR No. 3391/17

Parwati Tiwari vs G.D. Food Manufacturing (India) Pvt. Ltd.

09.09.2020

Present: None for the parties.

The matter is fixed for evidence of the workwoman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for evidence of the workwoman on **16.08.2021**. Workwoman is directed to file the affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

09.09.2020

LIR No. 4915/16
Montu vs M/s Frank Anthony Public School

09.09.2020

Present:

Workman with Sh. Yograj Gullaiya, AR for the workman through video conference.

Sh Avijeet Bhujabal, AR for the management no.1 through video conference.

Sh. P.P. Nayak, AR for management no.2 through video conference.

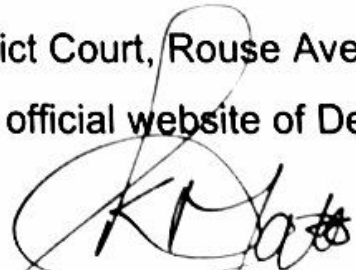
(Management no.2 already exparte).

The matter is fixed for today for hearing final arguments.

After part arguments, the Id. AR for the workman and management no.2 have apprised to the court that possibilities of settlement are there, so, this court is ~~with~~ ^{of} the considered view that this case is fit for making reference for the E-Lok Adalat to be held on 20.09.2020.

Both the parties are directed to appear in the E-Lok Adalat on 20.09.2020 at 10:00 AM, failing which for hearing final arguments on 24.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.09.2020